

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
9	29.7.94	<p>It was stated by Mr.B.R. Sarangi, learned counsel for the applicant, that the Telecommunication Department have issued a letter revising the scale of pay of Assistant Superintendent, Telegraph Traffic, with effect from 1.1.1986. In view of this, the applicant's grievances have already been settled and he does not want to press this case any further.</p> <p>Mr. Akhaya Mishra, learned Additional Standing Counsel, ^{who} was heared in the matter and he has also filed a counter in this case.</p> <p>Since the case is not pressed by the applicant, the ^{issue} same is disposed of as infructuous.</p> <p>Send a copy of this order to the opposite parties and a copy of the order be made available to the counsel for both sides.</p> <p style="text-align: right;"><i>S. A. P.</i> MEMBER (ADMINISTRATIVE)</p>	<p>08. NO. 9 dt. 29.7.94</p> <p>A copy of above order may be sent to opp. parties by post and given to the Advocates on both sides.</p> <p><u> fatto</u> 3/8</p> <p><i>Umm</i> 3.8.94 S.O.</p> <p>Received Copy <i>Ac</i> <i>As</i> 3/8/94</p> <p>Received <i>As</i> 3/8/94</p>